

and Handling) Rules, 1988 notified under the Environment Protection Act, 1986, by developing comprehensive plans for segregation, collection, treatment, transportation and disposal of the hospital waste.

(c) and (d) Health being a State subject, such information is not centrally maintained. However as far as Central Government Hospitals namely Safdarjang Hospital, New Delhi, Dr. Ram Manohar Lohia Hospital, New Delhi and Lady Harding Medical College, New Delhi and its associated hospitals are concerned, bio-Medical Waste (Management and Handling) Rules, 1998 is strictly adhered to while disposing of Hospital waste materials.

Welfare officers

3732. SHRI VARINDER SINGH BAJWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Welfare Officers attached to C.G.H.S. dispensaries in Delhi continue on the post even after their retirement and their functioning is never watched and they act mostly in self interest and as pawns of administration;

(b) whether Government propose to review this system for the better;

(c) if so, by when that is likely to be done with details of thinking of Government on the issue; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The Area Welfare Officers are nominated by Department of Personnel and Training (DOPT) and are co-opted to the Welfare Committee attached to dispensary. The Area Welfare Officers continue to function till replaced by another officer by DOPT. The CGHS has no role in the appointments of Area Welfare Officer.

Admission to private medical courses

3733. SHRI V. HANUMANTHA RAO:
DR. T. SUBBARAMI REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Supreme Court recently found sufficient reasons to suspect foul play in admissions to professional medical and dental colleges in the country after it came across two identical cases of students being denied admission to college, offered during counseling;

(b) if so, whether sounding critical of DGHS contention of communication gap, Court was unnerved to the functioning of regulatory bodies in the country that facilitate setting up of private professional colleges without recognition;

(c) if so, what is the latest position and whether any directive has been issued by Government in this regard; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The All India Counselling for Postgraduate (PG) Courses are conducted to the 50% of seats of Central/State Government medical/dental colleges. In the extended 2nd round of PG Counselling 2009, there were two cases where the students were offered admission during counseling but later denied admission by the concerned State Government medical/dental colleges on the grounds of non-availability of seats etc. Later on, on correspondence by Dte. General of Health Services (DGHS) with the concerned State Government medical/dental colleges and on the basis of Supreme Court order, both the students were adjusted against other categories of seats etc.

Disposal of bio-medical wastes

3734. SHRI MAHMOOD A. MADANI:
SHRI SANTOSH BAGRODIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has issued guidelines for disposal of bio-medical waste of health care facilities and if so, the details thereof;

(b) whether such guidelines provide for setting up of incinerators in health care facilities, if so, the details thereof;

(c) whether it is a fact that most of Government run hospitals and medical colleges do not have such incinerators;

(d) if so, the reasons therefor; and

(e) what steps are being taken to install incinerators in Government run hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) National Guidelines on Hospital Waste Management were prepared and circulated to States and Union Territories by the Ministry of Health and Family Welfare in March, 2002. These guidelines have been prepared to enable hospitals to implement the Bio-Medical (Management and Handling) Rules, 1988 notified under the Environment Protection Act, 1986, by developing comprehensive plans for segregation, collection, treatment, transportation and disposal of the hospital waste.

As per these guidelines the incinerator should be installed and made operational as per specifications under Bio-Medical Waste Rules, 1998. Specific requirement regarding the incinerator and norms of combustion efficiency and emission levels has been defined in it.

(c) to (e) Health being a State subject, such information is not centrally maintained. However, as far as Central Government Hospitals namely Safdarjung Hospital, New Delhi Dr. Ram Manohar Lohia Hospital, New Delhi and Lady Harding Medical College, New Delhi and its associated hospitals, are concerned, Bio-Medical Waste (Management and Handling) Rules, 1998 is strictly adhered to while disposing of hospital waste materials.